

The Goa (Mopa Airport Development Authority) (Amendment) Bill, 2023
(Bill No.12 of 2023)

A

BILL

to amend the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018)

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows: -

1. *Short title and commencement.* – (1) The Act may be called the Goa (Mopa Airport Development Authority) (Amendment) Act, 2023.

(2) It shall come into force at once.

2. *Substitution of section 4.* – For section 4 of the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018) (hereinafter referred to as the “principal Act”), the following section shall be substituted, namely: -

“4. *Composition of Authority.* - The Authority shall consist of a Chairperson to be appointed by the Government and the following members, namely: -

(i)	Chief Secretary	Member
(ii)	Secretary (Finance)	Member
(iii)	Secretary (Civil Aviation)	Member
(iv)	Secretary (Town and Country Planning)	Member
(v)	Secretary (Urban Development)	Member
(vi)	Secretary (Panchayats)	Member
(vii)	Chief Town Planner (Planning)	Member
(viii)	Principal Chief Conservator of Forests	Member
(ix)	Director of Health Services	Member
(x)	Member Secretary of Goa State Pollution Control Board	Member
(xi)	Director of Fire and Emergency Services	Member
(xii)	Director (Civil Aviation)	Member Secretary”.

3. *Amendment of section 7.* –In section 7 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely : -

“(1) Notwithstanding anything contained in the Goa Town and Country Planning Act, 1975 (Act 21 of 1975), for the Mopa International Airport Planning Area, the Authority shall be deemed to be a Planning and Development Authority under the said Act and it shall prepare an Outline Development Plan for the planning area within its jurisdiction, in accordance with the Concession Agreement dated 8-11-2016 which shall be, subject to the approval of the Government, final.

Explanation: “Concession Agreement dated 8-11-2016” means the Agreement for the Development of Greenfield International Airport on Public Private Partnership basis at Mopa in Goa entered into between the Government of Goa and GMR Goa International Airport Limited and any subsequent amendment, deviation, modification, etc. to the same as approved by the Government of Goa”.

4. *Amendment of section 8.* – In section 8 of the principal Act, after sub-section (1), the following sub-sections shall be inserted, namely: -

“(1A) The Authority shall appoint such personal staff to the Chairperson as specified by the Government, whose services shall be coterminous with the tenure of the Chairperson. The expenditure on salary of such staff shall be met by the Authority from its own funds.

(1B) The Authority may appoint staff on contract basis for its smooth functioning, expenditure on which shall be met by the Authority from its own funds”.

Statement of Objects and Reasons

The Bill seeks to substitute section 4 of the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018) so as to include the Chief Secretary and Secretary (Finance) in the Mopa Airport Development Authority.

The Bill further seeks to amend section 7 of the said Act so as to empower the Authority to prepare an Outline Development Plan for the Mopa Airport planning area within its jurisdiction, in accordance with the Concession Agreement dated 8-11-2016.

The Bill also seeks to amend section 8 of the said Act so as to empower the Authority to appoint personal staff to the Chairperson and other contractual staff for the said Authority.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No Financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

**Porvorim-Goa`
17th January, 2023**

**(Dr. Pramod Sawant)
Chief Minister/Minister of Civil Aviation**

**Assembly Hall,
Porvorim-Goa
17th January, 2023**

**(Smt. Namrata Ulman)
Secretary to the
Legislative Assembly of Goa**

Governor's Recommendation under Article 207 of the Constitution of India

In pursuance of Article 207 of the Constitution of India, I, Shri P.S. Sreedharan Pillai, the Governor of Goa, hereby recommend to the Legislative Assembly of Goa, the introduction and consideration of the the Goa (Mopa Airport Development Authority) (Amendment) Bill, 2023.

**RAJ BHAVAN
Date:**

**P. S. SREEDHARAN PILLAI
Governor of Goa**